

COURT – I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-285 of 2014 & IA-253 of 2014 in
DFR No. 1364 (A) of 2014**

Dated: 20th August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Bamunara Industries Welfare Association ...Appellant (s)

Versus

Durgapur Projects Ltd. & Anr. ...Respondent(s)

**Counsel for the Appellant (s) : Mr. Hemant Singh
Counsel for the Respondent(s) : Mr. Dhruv Mehta
Ms. Priya Puri for R.1
Mr. C.K. Rai for R.2**

ORDER

Mr. Dhruv Mehta, the learned counsel undertakes to file Vakalatnama on behalf of Respondent and seeks some time to file the reply to the condonation of delay Application. Accordingly, he is directed to file the same on or before 03.09.2014 after serving copy on the other side.

Post the matter on **04.09.2014.**

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**